GOVERNMENT OF INDIA MICRO,SMALL AND MEDIUM ENTERPRISES LOK SABHA

UNSTARRED QUESTION NO:3608
ANSWERED ON:15.12.2014
REVIEW OF MSMED ACT
K. Shri Parasuraman;Kher Smt. Kirron;P. Shri Nagarajan;Teacher Smt. P.K.Sreemathi

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether an Advisory Committee has been constituted under the provision of Micro, Small and Medium Enterprises Development (MSMED) Act, 2006;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the MSMED Act for raising capital investment limits, time bound revival, exit of loss making MSME units and redeployment of the capital to other greenfield ventures; and
- (d) if so, the details thereof and the time by which it is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI GIRIRAJ SINGH)

- (a)&(b): The Advisory Committee under the provisions of the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 has been reconstituted vide notification No. S.O.2800 (E) dated 29.10.2014. A copy of the said notification is annexed at Annex-I.
- (c)&(d): The proposal to amend the MSMED Act, 2006 which includes, inter alia, upward revision of capital investment limits; revival and exit of MSMEs etc., is under consideration of the Ministry. The draft proposal has been circulated to various Ministries and State Governments for their comments.